

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
PRANA STUDIOS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Prana Studios Private Limited
2.	Date of incorporation of corporate debtor	February 23, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	<b>U92199MH2001PTC130974</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office</b> Infinity Park, 239, Building No. 4, Unit No. 901, 9th Floor, General A K Vaidya Marg, Dindoshi, Malad (E), Mumbai - 400097.
6.	Insolvency commencement date in respect of corporate debtor	September 8, 2023 (Date of Receipt of Order September 13, 2023)
7.	Estimated date of closure of insolvency resolution process	March 6, 2024 (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Divyesh Desai Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Moore Singhi Advisors LLP, B2 - 402, Marathon Innova, 4th Floor, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra, 400013 Email: <a href="mailto:divyeshdesai@singhico.com">divyeshdesai@singhico.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Moore Singhi Advisors LLP, B2 - 402, Marathon Innova, 4th Floor, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra, 400013 Process Email: <a href="mailto:cirp.pranastudios@gmail.com">cirp.pranastudios@gmail.com</a>
11.	Last date for submission of claims	September 27, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Prana Studios Private Limited on September 8, 2023.

The creditors of Prana Studios Private Limited, are hereby called upon to submit their claims with proof on or before September 27, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Divyesh Desai**

Interim Resolution Professional  
For Prana Studios Private Limited

Place : Mumbai  
Date : September 15, 2023

Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338



*Divyesh N. Desai*